

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P (Cr.) No. 185 of 2019**

Prince Khan @ Md. Haider Ali

.... .... Petitioner(s).

Versus

1. State of Jharkhand
2. The Home Secretary, Govt. of Jharkhand, Project Building, Dhurwa, Jagannathpur PS, Ranchi
3. The Under Secretary, Home Jail & Disaster Management Department, Govt. of Jharkhand, Project Building, Dhurwa, Jagarnnathpur PS, Ranchi
4. The Deputy Commissioner-cum-District Magistrate, Dhanbad
5. The Superintendent of Police, Dhanbad .... .... Respondent(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Md. Zaid Ahmed, Advocate

FOR THE STATE : A.C to G.A-III

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05/08.07.2020

Defect(s) as pointed out by the office is ignored.

Counsel for the petitioner submits that this petition has become infructuous as the petitioner has already been released from custody as the term of preventive detention has come to an end.

Permission is accorded.

Accordingly, the instant petition stands dismissed as infructuous.

**(ANANDA SEN , J)**